

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1634
ANSWERED ON:04.12.2012
ENCROACHMENTS AT MONUMENTS
Yadav Shri Om Prakash

Will the Minister of CULTURE be pleased to state:

- (a) the progress achieved by the Archaeological Survey of India (ASI) in removing encroachments within the premises of protected monuments and rehabilitating the evicted encroachers in the country including Bihar;
- (b) whether it is fact that because of unsatisfactory rehabilitation the encroachers have once again squatted within the premises with their wares; and
- (c) if so, the steps proposed by ASI to deal with this act?

Answer

MINISTER OF CULTURE (SMT. CHANDRESH KUIMARI KATOCH)

(a) & (b) The progress achieved by the Archaeological Survey of India (ASI) in removing encroachments from premises of centrally protected monuments is at Annexure. So far as Bihar is concerned no encroachment is removed.

There is no policy of rehabilitating the encroachers. Moreover encroachers are defaulter in the eyes of the law.

(c) Steps for removal of encroachment are taken as per provisions laid down under the Ancient Monuments and Archaeological Sites and Remains Act, 1958. Further, court of law is also approached in this regard.